

CC No. 427/19  
State Vs. Ashok Kumar

13.07.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

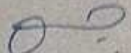
Present: Sh. Virender Singh, Ld. Addl. PP for State (through V/C).  
Counsel for applicant (through V/C).  
IO in person.

This is an application seeking extension of interim bail filed on behalf of applicant/accused Ashok.

Applicant has filed his medical documents on 11.07.2020. IO is seeking time to verify the medical documents of the applicant filed on 11.07.2020. Same be verified by the IO by the next date.

Put up on **16.07.2020.**

In the meantime, interim bail of the applicant is extended till next date.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-13.07.2020(j)

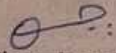
FIR No. 75/12  
PS: Karol Bagh  
U/s: 419/420/468/471/174A/34 IPC  
Yogesh Gupta Vs. State

13.07.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State  
None for accused/applicant.

The title of the application shows that same has to be filed in the Court of Ld. MM. It seems that the Filing Center has inadvertently placed this application before this Court. The application be sent to the concerned Court of Ld. MM today itself at 2 p.m.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-13.07.2020(j)




FIR No. 63/2020  
PS: Karol Bagh  
U/s: 420/468/471/34 IPC  
Ashok Vs. State

13.07.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State  
None for accused/applicant.

The title of the application shows that same has to be filed in the Court of Ld. MM. It seems that the Filing Center has inadvertently placed this application before this Court. The application be sent to the concerned Court of Ld. MM today itself at 2 p.m.

  
(Charu Aggarwal)  
ASJ-02/Central Dist.  
THC/Delhi-13.07.2020(j)


FIR No. 46/2020  
PS: I.P. Estate  
U/s: 376 IPC  
Nadeem Vs. State

13.07.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State  
Proxy counsel for applicant/accused.

Reply not filed. IO is directed to file reply on the next date.  
Adjournment also sought on behalf of proxy counsel for applicant  
on the ground that main counsel is not available today.  
At request put up on **20.07.2020**.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-13.07.2020(j)


FIR No. 63/2020  
PS: Karol Bagh  
U/s: 420/468/471/34 IPC  
Sarvan Yadav Vs. State

13.07.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State  
None for accused/applicant.

The title of the application shows that same has to be filed in the Court of Ld. MM. It seems that the Filing Center has inadvertently placed this application before this Court. The application be sent to the concerned Court of Ld. MM today itself at 2 p.m.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-13.07.2020(j)




FIR No. 63/2020  
PS: Karol Bagh  
U/s: 420/468/471/34 IPC  
Sarvan Yadav Vs. State

13.07.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State  
None for accused/applicant.

The title of the application shows that same has to be filed in the Court of Ld. MM. It seems that the Filing Center has inadvertently placed this application before this Court. The application be sent to the concerned Court of Ld. MM today itself at 2 p.m.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-13.07.2020(j)

FIR No. 40/2020  
PS: Kamla Market  
U/s: 376/377/328/313 IPC  
Imran Vs. State

13.07.2020

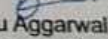
**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State  
Prosecutrix in person with counsellor Sh. Sajid from  
DCW.  
Sh. Harish Kumar, Ld. Counsel for applicant/accused.

Chargesheet be summoned from the Court of Ld. Duty MM.

Put up for arguments on **17.07.2020**.

Prosecutrix is directed to join the proceedings on next date.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-13.07.2020(j)

e-FIR No. 13972/2020  
PS: Prasad Nagar  
U/s: 379/411 IPC  
Soni Ansari Vs. State

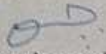
13.07.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State (through V/C).  
Ld. Counsel for accused.

Reply filed.

At request, put up on 20.07.2020.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-13.07.2020(j)



FIR No. 153/2017  
PS: Old Delhi Railway Station  
U/s: 363/363A/368/34 IPC  
Malwati Vs. State

13.07.2020


**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Sh. Sunil Kumar, Ld. DLSA counsel for accused/applicant.

Fresh interim bail application u/s 439 Cr.PC filed on behalf of  
applicant/accused Malwati.

Reply filed by the IO.

Put up on **14.07.2020**.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-13.07.2020(j)

FIR No. 192/2020  
PS: Karol Bagh  
U/s: 379/356/34 IPC  
Vaishali Vs. State


13.07.2020


**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Sh. Sunil Kumar, Ld. DLSA counsel for accused/applicant.

Fresh interim bail application u/s 439 Cr.PC filed on behalf  
counsel for applicant/accused.

Reply filed by the IO. However, the reply is vague. The role of the  
applicant is not mentioned in the reply. IO is directed to file the detailed reply on  
14.07.2020.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-13.07.2020(j)



FIR No. 154/2020  
PS: Rajinder Nagar  
U/s: 454/380/511/34 IPC  
Arun Saini Vs. State


13.07.2020

Statement of Sh. Vikas Kataria, counsel for applicant Arun Saini, Chamber No. 1330, Rohini Courts, Delhi. Enr No. 8835/18.

Without Oath,

I am counsel for applicant Arun Saini in the present application. At this stage, I do not want to press the present application, hence, same be dismissed as withdrawn.

RO&AC

  
(Charu Aggarwal)  
ASJ-02, Central District,  
Tis Hazari Courts,  
Delhi/13.07.2020<sub>g</sub>.



FIR No. 154/2020  
PS: Rajinder Nagar  
U/s: 454/380/511/34 IPC  
Arun Saini Vs. State


13.07.2020

Present Ld. APP for the State

Sh. Vikas Kataria, counsel for applicant Arun Saini.

Ld. Counsel for applicant Arun Saini submits that he is counsel for applicant Arun Saini in the present application and submits that at this stage, he does not want to press the present application, hence, same be dismissed as withdrawn. Separate statement of Ld. Counsel for applicant/accused is recorded to this effect.

In view of the statement of counsel for applicant/accused, present application is hereby dismissed as withdrawn.

  
(Charu Aggarwal)  
ASJ-02, Central District,  
Tis Hazari Courts,  
Delhi/13.07.2020.

FIR No. 74/18  
PS: Crime Branch  
U/s: 420/468/471/120B IPC & 18 (a)(i)/18(c)/27(b)(ii)/27(c) Drugs and  
Cosmetics Act  
State Vs. Bijender Singh & Ors.

13.07.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State (through V/C),  
Sh. Sidharth Yadav, counsel for applicant/accused.

This is fresh application u/s 439 CrPC on behalf of applicant/accused Bijender Singh seeking interim bail on the ground of illness of his wife. Reply filed by the IO. Copy supplied.

Arguments heard.

Ld. Counsel for applicant submits that applicant is in JC since 2018. Trial is pending in the Court of undersigned and is at the stage of PE. He submits that wife of applicant is not well as she has stone in her gall bladder and is advised surgery scheduled for next week. He further submits that there is no other family member of the applicant to look after his wife. He submits that other two co-accused are already on interim bail.

Ld. APP for the State opposed the bail application as he submits that as per contents of the application itself three major children of the applicant are available to look after the applicant's wife. He further submits that bail application of applicant has been dismissed several times by my Ld. Predecessor of this Court.

I have considered the arguments advanced by Ld. APP for the State and Ld. counsel for applicant.





FIR No. 70/18  
PS: Pahar Ganj  
U/s: 302/307/34 IPC  
Manohar Kumar Sharma Vs. State


13.07.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State (through V/C).  
Sh. Abhey Anand, counsel for accused.

This is fresh application filed by the applicant/accused seeking permission to visit his native village at Bihar. IO is directed to verify the address of native village of the applicant/accused.

Put up on 15.07.2020.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-13.07.2020(j)



FIR No. 348/2018  
PS: Nahi Karmi  
LN: 207/336/04 IPC  
Amit Nayak Vs. State

13.07.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virinder Singh, Ld. Addl. JJP for State (through VIC),  
Sh. Sunil Thakur, counsel for applicant/accused Amit Nayak.

This is an application for extension of interim bail of applicant/accused Amit Nayak.

Arguments heard. Record perused.

I have perused the order dated 27.04.2020 passed by Ld. ASJ whereby applicant/accused was admitted to interim bail for 30 days in view of the directions issued by Hon'ble Apex Court in *Suo Moto W.P. (C) No. 01/2020* from time to time, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as *"Shobha Gupta and Ors. Vs. Union of India & Ors.*, as well as in view of the criteria laid down in the Minutes of the Meeting dated 28.03.2020, 07.04.2020 and 18.04.2020 of High Powered Committee. Thereafter vide order dated 26.05.2020, interim bail of the applicant was extended for further period of 45 days.


Now the applicant is seeking further extension of interim bail for the period of 45 days.

I have considered the entire material on record.

In view of the judgement passed by Hon'ble High Court of Delhi on 22.06.2020 *"Court on its own motion Vs. State of NCT of Delhi & Ors."*, W.P.(C) 3037/2020, the interim bail of the applicant is extended till 05.08.2020 on the same terms and conditions as mentioned in the order dated 27.04.2020.

Application stands disposed off.

Copy of this order be sent to concerned Jail Superintendent for compliance/information.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-13.07.2020(j)

7/13/2020

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FIR No. 74/18  
State Vs. Ashok Kumar

13.07.2020

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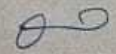
Present: Sh. Virender Singh, Ld. Addl. PP for State (through V/C).  
Counsel for applicant (through V/C).  
IO in person.

This is an application seeking extension of interim bail filed on behalf of applicant/accused Ashok.

Applicant has filed his medical documents on 11.07.2020. IO is seeking time to verify the medical documents of the applicant filed on 11.07.2020. Same be verified by the IO by the next date.

Put up on **16.07.2020.**

In the meantime, interim bail of the applicant is extended till next date.

  
(Charu Aggarwal  
ASJ-02/Central Dis  
THC/Delhi-13.07.2020)

R No. 274/19  
State Vs. Ashok Kumar

11.07.2020

Matter taken up through Video Conferencing (Cisco Webex).

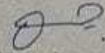
Present: Sh. Virender Singh, Ld. Addl. PP for State (through V/C).  
Counsel for applicant (through V/C).  
IO in person.

This is fresh application seeking extension of interim bail  
granted on behalf of applicant/accused Ashok.

Applicant has filed his medical documents on 11.07.2020.  
He is seeking time to verify the medical documents of the applicant  
granted on 11.07.2020. Same be verified by the IO by the next date.

Put up on **16.07.2020**.

In the meantime, interim bail of the applicant is extended  
until the next date.



(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-13.07.2020(jj)

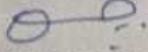


FIR No. 74/18  
PS: Crime Branch  
U/s: 420/468/471/120B IPC & 18 (a)(i)/18(c)/27(b)(ii)/27(c) Drugs and  
Cosmetics Act  
State Vs. Bijender Singh & Ors.

-2-

Applicant is in JC since 2018. Due to Pandemic situation of Covid 19 the matter is going to take time to proceed further. The medical documents of the applicant's wife has been verified by the IO and found to be genuine. Hence, considering the entire facts and circumstances of the case, applicant is admitted on interim bail for 30 days from the date of release subject to furnishing bail bond of Rs.20,000/- with <sup>local</sup> surety bond of like amount to the satisfaction of this Court. Applicant is directed to surrender before the concerned Jail superintendent on the expiry of period of interim bail.

Application stands disposed off.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-13.07.2020(j)